

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.32/2011

Sub: Miscellaneous petition under Regulations 24, 111 and 113 of the CERC (Conduct of Business) Regulations 1999 for approval of Implementation of Expansion / Replacement of SCADA/ EMS System for SLDCs in Northern Region.

Date of hearing : 28.7.2011

Coram : Dr. Pramod Deo. Chairperson
Shri S.Jayaraman, Member
Shri M.Deena Dayalan, Member

Petitioner : Power Grid Corporation of India limited, Gurgaon

Respondents : Himachal Pradesh State Electricity Board and Others.

Parties present : Shri Rakesh Prasad, PGCIL
Shri A. S. Kushwaha, PGCIL
Shri Naveen Gupta, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the petition has been filed seeking approval for implementation of expansion/replacement of SCADA/EMS System for SLDCs in Northern Region in accordance with Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999.

2. The representative of the petitioner has submitted as under:

(i) In Northern region Unified Load Despatch Centre Schemes for NRLDC and 8 SLDCs and 25 sub-SLDCs were established and put under commercial operation in the month of August 2002.

(ii) As per the recommendations of Pradhan Committee and Satnam Singh Task Force constituted by Ministry of Power, the entire SLDC Portion is to be retained by the petitioner.

(iii) Subsequent to commissioning of ULDC scheme, the expansion of power system has taken place at considerable pace. The constituents have felt the need for expansion of ULDC system by inclusion of more component of the grid for maintaining.

(iv) After deliberations in NRPC forums, all the constituents except Haryana and UP have agreed and requested PGCIL to implement the expansion of SCADA/EMS system of SLDC and recover the cost through tariff.

(v) Petition No. 68/2011 for determination of norms/methodology has been heard by the Commission and order is reserved. Recovery of the investment in respect of SLDC may be allowed in accordance with the terms and conditions as may be decided by the Commission in Petition No. 68/2010.

3. In response to Commission's query whether all the States are agreed to this scheme, the representative of the petitioner replied that all States of the Northern Region were agreed to the implementation of the scheme by PGCIL.

4. After hearing representative of the petitioner, the Commission directed to admit the petition and issue notice to the respondents.

5. The petitioner was directed to serve copy of the petition on the respondents, if already not done, latest by 27.5.2011. The respondents may file their reply on affidavit latest by 16.8.2011, with advance copy to the petitioner. Rejoinder, if any, may be filed by the petitioner, latest by 29.8.2011.

6. The petition shall be listed for hearing on 8.9.2011.

Sd/-
(T. Rout)
Joint Chief (Law)